

Ratified

Minutes of Meeting No.26/14 scheduled on 18.03.2014 of Norms Committee(NC-I)

(DES.I Section)

The meeting No. 26/14 of the Norms Committee (NC-I) for the licensing year 2012-2013 was held on 18.03.2014 under the Chairmanship of Dr. L.B. Singhal, Additional Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2009–2014 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh K.K. Tiwari I.A	476	23063321	DHI, U.B.
2.	Sh S.K. Jain, D.O.	428A	23063321 Extn.3318 23063166	DIPP, U.B.
3.	Sh. Kanwalinder Singh Sodhi, Asstt. Dir. (Mech)	736A	23063802 Extn.2459	DC(MSME),N.B.
4.	Sh. Parveen Sharma, Dy.DGFT	302	23061562 Extn.146	DGFT, U.B.
5.	Sh. Priya Ranjan, FTDO	404	23061562 Ext.265	DGFT, U.B.

I -The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC. The decisions taken thereon are as under:

1	Case No.:16/25/80-ALC2/2011	Party Name:NETAFIM IRRIGATION INDIA PVT.LTD.,	Meet No/Date:26/80-ALC2/2013 18.03.2014	Status: Deferred
	HQ File :01/80/050/00495/AM12/	RLA File :34/24/040/00186/AM12/	Lic.No/Date:3410032547 14.12.2011	Defer Date:29.04.2014
Decision : The Committee noted that the firm's application has been forwarded to C&PC on 05.02.2012 and after that several reminders have been sent to C&PC. The Committee further noted that the last/seventh reminder have sent to C&PC on 13.03.2014 and decided to remind them again. Case is deferred to 29.04.2014.				

2	Case No.:38/23/80-ALC2/2013	Party Name:NETAFIM IRRIGATION INDIA PVT.LTD.,	Meet No/Date:26/80-ALC2/2013 18.03.2014	Status: Approved
	HQ File :01/80/050/00464/AM14/	RLA File :34/24/040/00021/AM13/	Lic.No/Date:3410034147 17.05.2012	
Decision : The Committee decided to ratify norms on the basis of C&PC letter No. 46011/55/2010-PC-II dated 10.03.2014 (Copy is to be forwarded to RA and firm). RLA may take necessary action accordingly.				

3	Case No.:4/10/81-ALC2/2012	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:26/80-ALC2/2013 18.03.2014	Status: Approved
	HQ File :01/81/050/00199/AM13/	RLA File :05/23/040/00134/AM13/	Lic.No/Date:0510329855 17.07.2012	
Decision : The Committee decided to ratify norms on the basis written comments of DHI dated 18.03.2014 which are as under: Item No 1,2 – 1.02 Kg/kg content. Item 3,4 - Net to net with accountability.				

	RLA may take necessary action accordingly.			
4	Case No.:29/25/80-ALC2/2012	Party Name:BRAKES INDIA	Meet No/Date:26/80-	Status:
		LIMITED,	ALC2/2013	Approved
			18.03.2014	
	HQ File :01/80/050/00561/AM13/	RLA File :04/24/040/00205/AM13/	Lic.No/Date:0410143034	
			31.01.2013	
	Decision : The Committee decided to ratify norms on the basis of DHI U.O. No. 3(67)/11-TSW(B) dated 06.03.2014 (Copy is to be forwarded to RA and firm).			
	RLA may take necessary action accordingly.			

5	Case No.: 16/2/80-ALC2/2013	Party Name: CICB CHEMICON PRIVATE LIMITED,	Meet No/Date: 26/80-ALC2/2013 18.03.2014	Status: Deferred
	HQ File :01/80/050/00016/AM14/	RLA File :07/24/040/00452/AM13/	Lic.No/Date:0710093506 01.02.2013	Defer Date:29.04.2014
	Decision : The Committee noted that firm has not replied to deficiency letter dated 09.12.2013 followed by reminder dated 16.01.2014, final reminder dated 27.02.2014 and decided to await 15 days more to receive reply from the firm failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 29.04.2014.			

6	Case No.: 20/4/80-ALC2/2013	Party Name: UNDERCARRIAGE AND TRACTOR PARTS PVT.LTD.	Meet No/Date: 26/80-ALC2/2013 18.03.2014	Status: Approved
	HQ File :01/80/050/00067/AM14/	RLA File :03/95/040/01027/AM13/	Lic.No/Date:0310728824 20.03.2013	
	Decision : The Committee noted that the norms of subject AA have been ratified in the meeting No. 24/14 dated 18.02.2014 on the basis of MSME U.O. note No. 30(28)2013-ME dated 05.2.2014. The Committee further noted that Technical Authority, MSME has observed that some calculation error occurred in their aforesaid communication which has been noticed by him and rectified vide their subsequent UO note No. 30(28)2013 –ME dated 26.02.2013 and decided to accept the amendment proposed by MSME vide their aforesaid recent communication (Copy of said U.O. Notes may be forwarded to firm and RA)			
	RLA may take necessary action accordingly.			

7	Case No.: 40/2/80-ALC2/2013	Party Name: TERUMO PENPOL LIMITED	Meet No/Date: 26/80-ALC2/2013 18.03.2014	Status: Deferred
	HQ File :01/80/050/00040/AM14/	RLA File :53/24/040/00015/AM13/	Lic.No/Date:5310016509 27.03.2013	Defer Date:29.04.2014
	Decision : The Committee noted that the firm's application has been forwarded to C&PC for examination/comments which is under their examination. The Committee further noted that C&PC has been reminded for expediting their comments vide letter dated 13.03.2014 and decided to remind them again. Case is deferred to 29.04.2014.			

	Case No.: 42/23/80-ALC2/2013	Party Name: HTD HEAT TRACE(INDIA)PVT LTD.	Meet No/Date: 26/80-ALC2/2013 18.03.2014	Status: Approved
	HQ File :01/80/050/00468/AM14/	RLA File :09/24/040/00314/AM13/	Lic.No/Date:0910055714 12.04.2013	

8	Decision : The Committee decided to ratify norms on the basis of DIPP U.O. Note No. 12/40/2014-TSW/8 dated 18.03.2014 which are as under: - Words “1 set comprising of 24 Heating modules ” may be suffixed with the description of export product. - Net Weight of export products may be specified as 19428.4 Kgs. - Quantities of import items from Sl. Nos. 1 to 24 may be allowed on net to net basis as claimed by the firm.		
	RLA may take necessary action accordingly.		

9	Case No.:2/26/80-ALC2/2013	Party Name:BANCO PRODUCTS (INDIA) LIMITED	Meet No/Date:26/80-ALC2/2013 18.03.2014	Status: Approved
	HQ File :01/80/050/00568/AM14/	RLA File :34/24/040/00271/AM13/	Lic.No/Date:3410036702 26.04.2013	
	Decision : The Committee decided to ratify norms as per SION: C-1891, on the basis of DHI written Communication dated 18.03.2014 . RLA may take necessary action accordingly.			

10	Case No.:17/8/80-ALC2/2013	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:26/80-ALC2/2013 18.03.2014	Status: Deferred
	HQ File :01/80/050/00127/AM14/	RLA File :04/24/040/00253/AM13/	Lic.No/Date:0410145648 30.04.2013	Defer Date:29.04.2014
	Decision : The Committee noted that firm has not replied to deficiency letter dated 20.01.2014 followed by reminder dated 28.02.2014 and decided to send final reminder to firm failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 29.04.2014.			

11	Case No.:10/8/80-ALC2/2013	Party Name:BANCO PRODUCTS (INDIA) LIMITED	Meet No/Date:26/80-ALC2/2013 18.03.2014	Status: Deferred
	HQ File :01/80/050/00120/AM14/	RLA File :34/24/040/00030/AM14/	Lic.No/Date:3410036871 14.05.2013	Defer Date:29.04.2014
	Decision : The Committee noted that the firm's reply dated 13.02.2014 has been sent to DHI on 20.02.2014 for their examination & comments which is under their examination and decided to await comments of DHI. Case is deferred to 29.04.2014.			

12	Case No.:4/8/80-ALC2/2013	Party Name:IN TRANS ENGINEERING LIMITED	Meet No/Date:26/80-ALC2/2013 18.03.2014	Status: Deferred
	HQ File :01/80/050/00114/AM14/	RLA File :02/24/040/00012/AM14/	Lic.No/Date:0210189641 15.05.2013	Defer Date:29.04.2014
	Decision : The Committee noted that firm has not replied to deficiency letter dated 20.02.2014 and decided to send reminder. Case is deferred to 29.04.2014.			

	Case No.:8/20/80-ALC2/2013	Party Name:GANDIKOTA THERMO CONTROLS PVT LTD	Meet No/Date:26/80-ALC2/2013 18.03.2014	Status: Approved
	HQ File :01/80/050/00396/AM14/	RLA File :09/24/040/00079/AM14/		

		Lic.No/Date:0910056155 28.05.2013	
13	Decision : The Committee decided to ratify norms on the basis of DIPP U.O. Note No. 12/40/2014-TSW/13 dated 18.03.2014 which are as under: 1. Import items at Sl. No 1 & 2 may be allowed as per packing policy for export product at Sl. No. 1. 2. Quantities of import items from Sl. No. 3 to 36 may be allowed on net to net basis for export product at Sl. No. 1. 3. Import items at Sl. No 37 & 38 may be allowed as per packing policy for export product at Sl. No. 2. 4. Quantities of import items from Sl. No. 39 to 59 may be allowed on net to net basis for export product at Sl. No. 2. 5. Import of components may be allowed with accountability clause		

RLA may take necessary action accordingly.

	Case No.:14/8/80-ALC2/2013	Party Name:SPIROTECH HEAT EXCHANGERS PVT. LTD.	Meet No/Date:26/80-ALC2/2013 18.03.2014	Status: Deferred
	HQ File :01/80/050/00124/AM14/	RLA File :05/24/040/00491/AM13/	Lic.No/Date:051035533 29.05.2013	Defer Date:29.04.2014
14	Decision : The Committee noted that the reply received from the firm is incomplete and decided to ask the firm to furnish the following information according to DIPP ID Note No. 12/40/2014-TSW/14 dated 18.03.2014: Basis for the quantities of import items supported by quantities of each export product namely, BSH Evap. 7.00mm, BSH Cond. 7.00mm, IR ES-300 & IR ES-500. Case is deferred to 29.04.2014.			

	Case No.:6/13/80-ALC2/2013	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:26/80-ALC2/2013 18.03.2014	Status: Deferred
	HQ File :01/80/050/00211/AM14/	RLA File :05/23/040/00072/AM14/	Lic.No/Date:0510356381 06.06.2013	Defer Date:29.04.2014
15	Decision : The Committee noted that firm has not replied to deficiency letter dated 09.01.2014 followed by reminder dated 27.02.2014 and decided to send final reminder to firm failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 29.04.2014.			

	Case No.:11/8/80-ALC2/2013	Party Name:METSO MINERALS (INDIA) PVT.LTD.	Meet No/Date:26/80-ALC2/2013 18.03.2014	Status: Deferred
	HQ File :01/80/050/00121/AM14/	RLA File :05/24/040/00074/AM14/	Lic.No/Date:0510357008 13.06.2013	Defer Date:29.04.2014
16	Decision : The Committee noted that the firm's reply has been sent to DHI on 19.12.2013 for their examination & comments which is under their examination and decided to await comments of DHI. Case is deferred to 29.04.2014.			

	Case No.:2/11/80-ALC2/2013	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:26/80-ALC2/2013 18.03.2014	Status: Deferred
	HQ File :01/80/050/00203/AM14/	RLA File :05/23/040/00094/AM14/	Lic.No/Date:0510357230 17.06.2013	Defer Date:29.04.2014
17	Decision : The Committee noted that the information furnished by the firm vide their reply dated 03.02.2014 is not in accordance with the submissions made by their representative during 'PH' held on 24.12.2013, on the basis of the comments offered by Technical Authority, DHI present in the meeting. The Committee decided to apprise firm			

about the aforesaid and ask the firm to furnish the appropriate reply according to deficiency letter sent to them. Case is deferred to 29.04.2014.

18	Case No.: 37/13/80-ALC2/2013	Party Name:PRIJAI HEAT EXCHANGERS PVT. LTD.	Meet No/Date:26/80-ALC2/2013 18.03.2014	Status: Deferred
	HQ File :01/80/050/00242/AM14/	RLA File :03/95/040/00236/AM14/	Lic.No/Date:0310741064 10.07.2013	Defer Date:29.04.2014
Decision : The Committee noted that firm has not replied to deficiency letter dated 29.10.2013 followed by reminder dated 09.12.2013, final reminder dated 20.01.2014 and granted 15 days time to the firm for furnishing their reply but the firm's reply has not been received till date. The Committee decided to give one last opportunity to the firm by reminding them through e-mail again failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 29.04.2014.				

19	Case No.: 11/13/80-ALC2/2013	Party Name:LARSEN& TOUBRO LIMITED	Meet No/Date:26/80-ALC2/2013 18.03.2014	Status: Approved
	HQ File :01/80/050/00216/AM14/	RLA File :03/95/040/00289/AM14/	Lic.No/Date:0310741482 15.07.2013	
Decision : The Committee decided to ratify norms on the basis of DIPP U.O. Note No. 12/40/2014-TSW/19 dated 18.03.2014 which are as under:				
- Net empty weight of 330 MT may be specified with the quantity of export product. - Import items at Sl. No. 1 & 2 shall be of relevant grade and thickness as contained in the export product - Quantities of import items at from Sl. No. 1 & 2 may be allowed as applied for i.e. 40000 Kgs. & 16000 Kgs. respectively as 1.05 Kgs./Kg. content in the export products. - Quantity of import item at Sl. No. 3 may be allowed as under on net to net basis: Hemispherical Heads: 4 Nos. (27112 Kgs.) Test Coupons: 12 Nos. (2388 Kgs.) - Total quantity of import item at Sl. No. 4 may be allowed as 110 Nos. (157 MT) on net to net basis. - Weight of "Test Coupons" in import item at Sl. No. 4 may be restricted to 2388 Kgs. - Import items at Sl. No. 5 & 6 shall be of relevant grade and dia. as contained in the export product. - Quantity of import item at Sl. No. 5 may be allowed as 60500 Mtrs. (87470 Kgs.) inclusive of a wastage of 2%. - Quantity of import item at Sl. No. 6 may be allowed as 649 Kgs. as 1.02 Kgs./Kg. content in the export products. - Quantity of import item at Sl. No. 7 may be allowed as 90 Nos. (800 Kgs.) on net to net basis. - Total quantity of import item at Sl. No. 8 may be allowed as 2900 Nos. (248 Kgs.) on net to net basis. - Quantities of import items at Sl. No. 9, 10, 11 & 12 (welding Consumables) may be allowed as 1550 Kgs., 500 Kgs., 1810 Kgs. & 3360 Kgs. respectively.				
RLA may take necessary action accordingly.				

20	Case No.: 47/13/80-ALC2/2013	Party Name:THYSSENKRUPP SYSTEM ENGINEERING INDIA PVT. LTD.	Meet No/Date:26/80-ALC2/2013 18.03.2014	Status: Deferred
	HQ File :01/80/050/00252/AM14/	RLA File :31/82/040/00079/AM14/	Lic.No/Date:3110059367 15.07.2013	Defer Date:29.04.2014

Decision : The Committee noted that firm has not replied to deficiency letter dated 28.02.2014 and decided to send reminder. Case is deferred to 29.04.2014.

21	Case No.:36/13/80-ALC2/2013	Party Name:PRIJAI HEAT EXCHANGERS PVT. LTD.	Meet No/Date:26/80-ALC2/2013 18.03.2014	Status: Deferred
	HQ File :01/80/050/00241/AM14/	RLA File :03/95/040/00282/AM14/	Lic.No/Date:0310741722 16.07.2013	Defer Date:29.04.2014
Decision : The Committee noted that firm has not replied to deficiency letter dated 29.10.2013 followed by reminder dated 09.12.2013, final reminder dated 20.01.2014 and granted 15 days time to the firm for furnishing their reply but the firm's reply has not been received till date. The Committee decided to give one last opportunity to the firm by reminding them through e-mail again failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 29.04.2014.				

22	Case No.:10/13/80-ALC2/2013	Party Name:LARSEN&TOUBRO LIMITED	Meet No/Date:26/80-ALC2/2013 18.03.2014	Status: Approved
	HQ File :01/80/050/00215/AM14/	RLA File :03/95/040/00278/AM14/	Lic.No/Date:0310742010 18.07.2013	
Decision : The Committee decided to ratify norms on the basis of DHI U.O. No. 3(61)/13-TSW(B)/47 dated 11.02.2014 (Copy is to be forwarded to RA and firm). RLA may take necessary action accordingly.				

23	Case No.:15/13/80-ALC2/2013	Party Name:ANUPAM-MHI INDUSTRIES LIMITED	Meet No/Date:26/80-ALC2/2013 18.03.2014	Status: Deferred
	HQ File :01/80/050/00220/AM14/	RLA File :34/24/040/00080/AM14/	Lic.No/Date:3410037482 25.07.2013	Defer Date:29.04.2014
Decision : The Committee noted that firm has not replied to deficiency letter dated 09.02.2014 followed by reminder dated 27.02.2014 and decided to send final reminder to firm failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 29.04.2014.				

24	Case No.:13/13/80-ALC2/2013	Party Name:MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:26/80-ALC2/2013 18.03.2014	Status: Deferred
	HQ File :01/80/050/00218/AM14/	RLA File :05/24/040/00152/AM14/	Lic.No/Date:0510360927 26.07.2013	Defer Date:29.04.2014
Decision : The Committee noted that the firm's reply has been forwarded to C&PC on 20.2.2014 for examination and comments which is under their examination and decided to remind C&PC for expediting their comments. Case is deferred to 29.04.2014.				

25	Case No.:12/13/80-ALC2/2013	Party Name:MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:26/80-ALC2/2013 18.03.2014	Status: Deferred
	HQ File :01/80/050/00217/AM14/	RLA File :05/24/040/00157/AM14/	Lic.No/Date:0510361154 29.07.2013	Defer Date:29.04.2014

Decision : The Committee noted that the firm's application has been sent to C&PC on 12.9.2013 and firm's another letter dated 01.01.2014 has also been sent to JS(C&PC). The Committee further noted that C&PC has been reminded for expediting their comments on 27.2.2014 and decided to await their comments. Case is deferred to 29.04.2014.

26	Case No.: 45/13/80-ALC2/2013	Party Name:NEO WHEELS LTD (FRMLY KNOWN AS VERSATILE	Meet No/Date:26/80- ALC2/2013	Status: Deferred
		H.C.& ENG	18.03.2014	
	HQ File :01/80/050/00250/AM14/	RLA File :03/95/040/00325/AM14/	Lic.No/Date:0310743194 29.07.2013	Defer Date:29.04.2014
	Decision : The Committee noted that firm has not replied to deficiency letter dated 29.11.2013 followed by reminder dated 17.01.2014, final reminder dated 28.02.2014 and decided to await 15 days more to receive reply from the firm failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 29.04.2014.			

27	Case No.: 25/13/80-ALC2/2013	Party Name:Y-TEC INDIA PVT. LTD.,	Meet No/Date:26/80- ALC2/2013	Status: Deferred
			18.03.2014	
	HQ File :01/80/050/00230/AM14/	RLA File :05/24/040/00146/AM14/	Lic.No/Date:0510361186 30.07.2013	Defer Date:29.04.2014
	Decision : The Committee noted that firm has not replied to letter dated 13.09.2013 sent to them for apprising Committee about the type of the export (Physical Export or Deemed Export), deficiency letter dated 29.10.2013 followed by reminder dated 09.12.2013, final reminder dated 16.01.2014, further communication dated 17.01.2014 and granted 15 days time to the firm for furnishing their reply but the firm's reply has not been received till date. The Committee decided to give one last opportunity to the firm by reminding them through e-mail again failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 29.04.2014.			

28	Case No.: 26/13/80-ALC2/2013	Party Name:Y-TEC INDIA PVT. LTD.,	Meet No/Date:26/80- ALC2/2013	Status: Deferred
			18.03.2014	
	HQ File :01/80/050/00231/AM14/	RLA File :05/24/040/00145/AM14/	Lic.No/Date:0510361184 30.07.2013	Defer Date:29.04.2014
	Decision : The Committee noted that firm has not replied to letter dated 09.10.2013 sent to them for apprising Committee about the type of the export (Physical Export or Deemed Export) followed by reminder dated 14.10.2014, deficiency letter dated 29.10.2013 followed by its reminder dated 09.12.2013, final reminder dated 16.01.2014, further communication dated 17.01.2014 and granted 15 days time to the firm for furnishing their reply but the firm's reply has not been received till date. The Committee decided to give one last opportunity to the firm by reminding them through e-mail again failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 29.04.2014.			

29	Case No.: 32/13/80-ALC2/2013	Party Name:SPIROTECH HEAT EXCHANGERS PVT. LTD.	Meet No/Date:26/80- ALC2/2013	Status: Deferred
			18.03.2014	
	HQ File :01/80/050/00237/AM14/	RLA File :05/24/040/00147/AM14/	Lic.No/Date:0510361267 30.07.2013	Defer Date:29.04.2014
	Decision : The Committee noted that the firm has sent the reply dated 03.02.2014 to Technical Authorities, DIPP directly which has not been received by him and decided to forward the copy of firm's reply to DIPP for their examination and comments. Case is deferred to 29.04.2014.			

30	Case No.:27/13/80-ALC2/2013	Party Name:VEESONS ENERGY SYSTEMS PRIVATE LIMITED	Meet No/Date:26/80-ALC2/2013 18.03.2014	Status: Deferred
	HQ File :01/80/050/00232/AM14/	RLA File :04/24/040/00082/AM14/	Lic.No/Date:0410148394 31.07.2013	Defer Date:29.04.2014
	Decision : The Committee noted that firm has not replied to deficiency letter dated 25.10.2013 followed by reminder dated 09.12.2013, final reminder dated 08.02.2014 and decided to await 15 days more to receive reply from the firm failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 29.04.2014.			

31	Case No.:8/13/80-ALC2/2013	Party Name:BORG WARNER EMISSIONS SYSTEMS INDIA PVT. LTD	Meet No/Date:26/80-ALC2/2013 18.03.2014	Status: Deferred
	HQ File :01/80/050/00213/AM14/	RLA File :05/23/040/00160/AM14/	Lic.No/Date:0510361728 02.08.2013	Defer Date:29.04.2014
	Decision : The Committee noted that deficiency letter (D/L) dated 29.11.2013 has been again send to the firm as per their request made through e-mail message dated 06.2.2014 but the firm has not replied to the aforesaid D/L and decided to send reminder to the firm. Case is deferred to 29.04.2014.			

32	Case No.:14/13/80-ALC2/2013	Party Name:MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:26/80-ALC2/2013 18.03.2014	Status: Deferred
	HQ File :01/80/050/00219/AM14/	RLA File :05/24/040/00165/AM14/	Lic.No/Date:0510361578 02.08.2013	Defer Date:29.04.2014
	Decision : The Committee noted that the firm's reply has been forwarded to C&PC on 20.2.2014 for examination/comments which is under their examination and decided to remind C&PC for expediting their comments. Case is deferred to 29.04.2014.			

33	Case No.:24/13/80-ALC2/2013	Party Name:BRAKES INDIA LIMITED,	Meet No/Date:26/80-ALC2/2013 18.03.2014	Status: Deferred
	HQ File :01/80/050/00229/AM14/	RLA File :04/24/040/00084/AM14/	Lic.No/Date:0410148445 02.08.2013	Defer Date:29.04.2014
	Decision : The Committee noted that the firm's reply has been forwarded to DHI on 27.1.2014 for examination/comments which is under their examination and decided to remind DHI for expediting their comments. Case is deferred to 29.04.2014.			

34	Case No.:8/23/80-ALC2/2013	Party Name:TATA HITACHI CONSTRUCTION MACHINERY CO. LTD,	Meet No/Date:26/80-ALC2/2013 18.03.2014	Status: Deferred
	HQ File :01/80/050/00434/AM14/	RLA File :02/24/040/00069/AM14/	Lic.No/Date:0210193631 30.08.2013	Defer Date:29.04.2014
	Decision : The Committee noted that firm has not replied to deficiency letter dated 28.2.2014 and decided to send reminder to the firm. Case is deferred to 29.04.2014.			

35	Case No.:13/23/80-ALC2/2013	Party Name:TATA HITACHI CONSTRUCTION MACHINERY CO. LTD,	Meet No/Date:26/80-ALC2/2013 18.03.2014	Status: Deferred
	HQ File :01/80/050/00439/AM14/	RLA File :02/24/040/00086/AM14/	Lic.No/Date:0210194377 17.09.2013	Defer Date:29.04.2014

Decision : The Committee noted that firm has not replied to deficiency letter dated 28.2.2014 and decided to send reminder to the firm. Case is deferred to 29.04.2014.

36	Case No.:15/23/80-ALC2/2013	Party Name:TATA HITACHI CONSTRUCTION MACHINERY CO. LTD,	Meet No/Date:26/80-ALC2/2013 18.03.2014	Status: Deferred
	HQ File :01/80/050/00441/AM14/	RLA File :02/24/040/00092/AM14/	Lic.No/Date:0210194727 25.09.2013	Defer Date:29.04.2014
Decision : The Committee noted that firm has not replied to deficiency letter dated 28.2.2014 and decided to send reminder to the firm. Case is deferred to 29.04.2014.				

37	Case No.:16/23/80-ALC2/2013	Party Name:TIL LIMITED	Meet No/Date:26/80-ALC2/2013 18.03.2014	Status: Deferred
	HQ File :01/80/050/00442/AM14/	RLA File :02/24/040/00094/AM14/	Lic.No/Date:0210194860 27.09.2013	Defer Date:29.04.2014
Decision : The Committee noted that the firm's application has been forwarded to DHI on 30.1.2014 for examination and comments which is under their examination and decided to remind DHI for expediting their comments. Case is deferred to 29.04.2014.				

38	Case No.:41/23/80-ALC2/2013	Party Name:PUTZMEISTER CONCRETE MACHINES PRIVATE LIMITED,	Meet No/Date:26/80-ALC2/2013 18.03.2014	Status: Deferred
	HQ File :01/80/050/00467/AM14/	RLA File :17/24/040/00069/AM14/	Lic.No/Date:1710005527 01.10.2013	Defer Date:29.04.2014
Decision : The Committee noted that firm has not replied to deficiency letter dated 28.2.2014 and decided to send reminder to the firm. Case is deferred to 29.04.2014.				

39	Case No.:48/23/80-ALC2/2013	Party Name:RUD INDIA CHAIN PVT. LTD.	Meet No/Date:26/80-ALC2/2013 18.03.2014	Status: Approved
	HQ File :01/80/050/00474/AM14/	RLA File :03/95/040/00485/AM14/	Lic.No/Date:0310751919 01.10.2013	
Decision : The Committee decided to ratify norms on GN-4 basis according to DHI U.O. No. 3(54)/13-TSW(B)/45 dated 11.02.2014 (Copy is to be forwarded to RA and firm). RLA may take necessary action accordingly.				

40	Case No.:2/20/80-ALC2/2013	Party Name:L&T - MHI TURBINE GENERATORS PVT.LTD.	Meet No/Date:26/80-ALC2/2013 18.03.2014	Status: Deferred
	HQ File :01/80/050/00390/AM14/	RLA File :03/95/040/00511/AM14/	Lic.No/Date:0310753783 15.10.2013	Defer Date:29.04.2014
Decision : The Committee noted that the firm's reply has been forwarded to DHI on 13.3.2014 for examination and comments which is under their examination and decided to remind DHI for expediting their comments. Case is deferred to 29.04.2014.				

	Case No.:3/20/80-ALC2/2013	Party Name:L&T - MHI TURBINE GENERATORS PVT.LTD.	Meet No/Date:26/80-ALC2/2013 18.03.2014	Status: Deferred
	HQ File :01/80/050/00391/AM14/	RLA File :03/95/040/00510/AM14/		

41		Lic.No/Date:0310753791 15.10.2013	Defer Date:29.04.2014
Decision : The Committee noted that the firm's reply has been forwarded to DHI on 14.3.2014 for examination and comments which is under their examination and decided to remind DHI for expediting their comments. Case is deferred to 29.04.2014.			

42	Case No.:49/23/80-ALC2/2013	Party Name:SHAKTI PUMPS (INDIA) LTD.,	Meet No/Date:26/80- ALC2/2013 18.03.2014	Status: Approved
	HQ File :01/80/050/00475/AM14/	RLA File :56/24/040/00021/AM14/	Lic.No/Date:5610003030 17.10.2013	
	Decision : The Committee decided to ratify norms on repeat basis according to DIPP U.O. Note No. 12/40/2014-TSW/42 dated 18.03.2014 which are as under: 1. Net weights of 78 MT, 88.5 MT & 102 MT may be specified with the quantities of export products at Sl. No. 1, 2 & 3 respectively. 2. Word "Relevant" may be prefixed with the descriptions of import items at Sl. No. 1 to 5. 3. Quantity of import item at Sl. No. 1 may be allowed as 12970 Kgs. inclusive of 5 % wastage. 4. Quantity of import item at Sl. No. 2 may be allowed as 1062 Kgs. inclusive of 18 % wastage after 1/3rd recovery from scrap. 5. Quantities of import item at Sl. No. 3 & 4 may be allowed as 176850 Kgs. & 32060 Kgs. respectively as per SION C-1519. 6. Quantity of import item at Sl. No. 5 may be allowed as 33235 Kgs. inclusive of 20 % wastage after 20 % recovery from scrap. 7. Words "4Cx2.5 Sq.mm" may be suffixed with the description of import item at Sl. No. 6 and its quantity may be allowed as applied for i.e.18450 Meters on net to net basis. 8. Import items at Sl. Nos. 7 to 12 , 14 & 15 may be allowed as applied for i.e. 4500 Nos. each on net to net basis with accountability clause. 9. Quantity of import item at Sl. No. 13 may be allowed on net to net basis as claimed by the firm. RLA may take necessary action accordingly.			

43	Case No.:6/20/80-ALC2/2013	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:26/80- ALC2/2013 18.03.2014	Status: Approved
	HQ File :01/80/050/00394/AM14/	RLA File :61/24/040/00045/AM14/	Lic.No/Date:6110001074 22.10.2013	
	Decision : The Committee decided to ratify norms on the basis of DHI U.O. No. 3(15)/13-TSW(B) dated 06.03.2014 (Copy is to be forwarded to RA and firm). RLA may take necessary action accordingly.			

44	Case No.:5/20/80-ALC2/2013	Party Name:LARSEN& TOUBRO LIMITED	Meet No/Date:26/80- ALC2/2013 18.03.2014	Status: Deferred
	HQ File :01/80/050/00393/AM14/	RLA File :03/95/040/00540/AM14/	Lic.No/Date:0310755439 25.10.2013	Defer Date:29.04.2014
	Decision : The Committee noted that firm has not replied to deficiency letter dated 16.01.2014 followed by reminder dated 27.02.2014 and decided to send final reminder to firm failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 29.04.2014.			

45	Case No.:6/23/80-ALC2/2013	Party Name:TEXMACO RAIL & ENGINEERING LIMITED	Meet No/Date:26/80-ALC2/2013 18.03.2014	Status: Approved
	HQ File :01/80/050/00432/AM14/	RLA File :02/24/040/00022/AM14/	Lic.No/Date:0210195978 04.11.2013	
	Decision : The Committee decided to ratify norms on GN-4 basis according to DHI written comments dated 18.3.2014. RLA may take necessary action accordingly.			

46	Case No.:26/23/80-ALC2/2013	Party Name:TATA HITACHI CONSTRUCTION MACHINERY CO. LTD,	Meet No/Date:26/80-ALC2/2013 18.03.2014	Status: Deferred
	HQ File :01/80/050/00452/AM14/	RLA File :02/24/040/00114/AM14/	Lic.No/Date:0210195980 04.11.2013	Defer Date:29.04.2014
	Decision : The Committee noted that firm has not replied to deficiency letter dated 28.2.2014 and decided to send reminder to the firm. Case is deferred to 29.04.2014.			

47	Case No.:5/23/80-ALC2/2013	Party Name:IN TRANS ENGINEERING LIMITED	Meet No/Date:26/80-ALC2/2013 18.03.2014	Status: Deferred
	HQ File :01/80/050/00431/AM14/	RLA File :02/24/040/00117/AM14/	Lic.No/Date:0210196536 19.11.2013	Defer Date:29.04.2014
	Decision : The Committee noted that the firm's reply has been forwarded to DIPP (Shri Nand Lal, Sr. D.O.) on 27.2.2014 for examination and comments which is under their examination and decided to remind DIPP for expediting their comments. Case is deferred to 29.04.2014.			

48	Case No.:2/23/80-ALC2/2013	Party Name:BANCO PRODUCTS (INDIA) LIMITED	Meet No/Date:26/80-ALC2/2013 18.03.2014	Status: Deferred
	HQ File :01/80/050/00428/AM14/	RLA File :34/24/040/00162/AM14/	Lic.No/Date:3410038487 20.11.2013	Defer Date:29.04.2014
	Decision : The Committee noted that DHI has advised to send the firm's request regarding ratification of norms of subject AA to C&PC for their comments vide their U.O. No. 3(02)/14-TSW(B)/43 dated 10.02.2014 (Copy is to be forwarded to C&PC). Case is deferred to 29.04.2014.			

49	Case No.:4/23/80-ALC2/2013	Party Name:GRAND PRIX ENGINEERING PVT.LTD.	Meet No/Date:26/80-ALC2/2013 18.03.2014	Status: Deferred
	HQ File :01/80/050/00430/AM14/	RLA File :05/23/040/00319/AM14/	Lic.No/Date:0510371308 20.11.2013	Defer Date:29.04.2014
	Decision : The Committee noted that firm has not replied to deficiency letter dated 28.2.2014 and decided to send reminder to the firm. Case is deferred to 29.04.2014.			

	Case No.:50/23/80-ALC2/2013	Party Name:SHAKTI PUMPS (INDIA) LTD.,	Meet No/Date:26/80-ALC2/2013 18.03.2014	Status: Deferred
	HQ File :01/80/050/00476/AM14/	RLA File :56/24/040/00026/AM14/	Lic.No/Date:5610003237 21.11.2013	Defer Date:29.04.2014

50	Decision : The Committee decided to ask the firm to furnish the following information according to DIPP ID Note No. 12/40/2014-TSW/50 dated 18.03.2014: - Information in respect of Sl. No. 4 & 5 of Standard Deficiency Format, export product wise. - Information in respect of Sl. No. 11 of Standard Deficiency Format for import items at Sl. No.1, 2 , 5 & 13 export product wise. - Size/Specs. of import item at Sl. No. 6 and justification/basis for quantity of this item. Net length of rubber cable in each export product may also be indicated. Case is deferred to 29.04.2014.		
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51	Case No.:36/23/80-ALC2/2013	Party Name:POLY-MEDICURE LTD.	Meet No/Date:26/80-ALC2/2013 18.03.2014	Status: Approved
	HQ File :01/80/050/00462/AM14/	RLA File :05/24/040/00301/AM14/	Lic.No/Date:0510371932 26.11.2013	
Decision : The Committee decided to ratify norms on the basis of C&PC letter No. 46011/106/2009-PC-II dated 13.03.2014 (Copy is to be forwarded to RA and firm). RLA may take necessary action accordingly.				

52	Case No.:39/23/80-ALC2/2013	Party Name:SATTVA ETECH INDIA PRIVATE LIMITED	Meet No/Date:26/80-ALC2/2013 18.03.2014	Status: Deferred
	HQ File :01/80/050/00465/AM14/	RLA File :07/24/040/00276/AM14/	Lic.No/Date:0710100031 27.11.2013	Defer Date:29.04.2014
Decision : The Committee noted that the firm's application has been forwarded to DIT on 29.1.2014 for examination and comments which is under their examination and decided to remind DIT for expediting their comments. Case is deferred to 29.04.2014.				

53	Case No.:1/20/80-ALC2/2013	Party Name:NOV SARA INDIA PVT. LTD.,	Meet No/Date:26/80-ALC2/2013 18.03.2014	Status: Deferred
	HQ File :01/80/050/00389/AM14/	RLA File :61/24/040/00058/AM14/	Lic.No/Date:6110001106 03.12.2013	Defer Date:29.04.2014
Decision : The Committee noted that the hard copy of the firm's application has not been forwarded by RA, Dehradun and decided to remind them for forwarding the same. Case is deferred to 29.04.2014.				

54	Case No.:23/23/80-ALC2/2013	Party Name:HELVOET RUBBER AND PLASTIC TECHNOLOGIES INDIA PL.	Meet No/Date:26/80-ALC2/2013 18.03.2014	Status: Deferred
	HQ File :01/80/050/00449/AM14/	RLA File :31/83/040/00105/AM14/	Lic.No/Date:3110061381 05.12.2013	Defer Date:29.04.2014
Decision : The Committee noted that the firm's application has been forwarded to C&PC on 21.1.2014 for examination and comments which is under their examination and decided to remind C&PC for expediting their comments. Case is deferred to 29.04.2014.				

55	Case No.:46/23/80-ALC2/2013	Party Name:MARINE FRONTIERS PVT. LTD.	Meet No/Date:26/80-ALC2/2013 18.03.2014	Status: Deferred
	HQ File :01/80/050/00472/AM14/	RLA File :03/95/040/00699/AM14/	Lic.No/Date:0310760784 05.12.2013	Defer Date:29.04.2014

Decision : The Committee noted that firm has not replied to deficiency letter dated 07.2.2014 and decided to send reminder to the firm. Case is deferred to 29.04.2014.

56	Case No.:24/23/80-ALC2/2013	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:26/80-ALC2/2013 18.03.2014	Status: Deferred
	HQ File :01/80/050/00450/AM14/	RLA File :04/24/040/00181/AM14/	Lic.No/Date:0410152825 11.12.2013	Defer Date:29.04.2014
Decision : The Committee noted that firm has not replied to deficiency letter dated 20.2.2014 and decided to send reminder to the firm. Case is deferred to 29.04.2014.				

57	Case No.:3/23/80-ALC2/2013	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:26/80-ALC2/2013 18.03.2014	Status: Deferred
	HQ File :01/80/050/00429/AM14/	RLA File :05/23/040/00372/AM14/	Lic.No/Date:0510373563 16.12.2013	Defer Date:29.04.2014
Decision : The Committee noted that the firm's application has been forwarded to DHI on 21.1.2014 for examination and comments which is under their examination and decided to remind DHI for expediting their comments. Case is deferred to 29.04.2014.				

58	Case No.:37/23/80-ALC2/2013	Party Name:SPIROTECH HEAT EXCHANGERS PVT. LTD.	Meet No/Date:26/80-ALC2/2013 18.03.2014	Status: Deferred
	HQ File :01/80/050/00463/AM14/	RLA File :05/24/040/00298/AM14/	Lic.No/Date:0510373587 16.12.2013	Defer Date:29.04.2014
Decision : The Committee decided to ask the firm to furnish the following information according to DIPP ID Note No. 12/40/2014-TSW/58 dated 18.03.2014:				
1. Information in respect of Sl. No. 3, 4 5 & 11 of Standard Deficiency Format-export product wise. 2. Basis for the quantities of import items supported by quantity of each export product.				
Case is deferred to 29.04.2014.				

59	Case No.:25/23/80-ALC2/2013	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:26/80-ALC2/2013 18.03.2014	Status: Deferred
	HQ File :01/80/050/00451/AM14/	RLA File :04/24/040/00199/AM14/	Lic.No/Date:0410153118 17.12.2013	Defer Date:29.04.2014
Decision : The Committee noted that firm has not replied to the letter dated 27.01.2014 sent to the them for clarifying the type of export (Physical Export/Deemed Export), deficiency letter dated 20.02.2014 followed by reminder dated 28.02.2014 and decided to send final reminder to firm failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 29.04.2014.				

60	Case No.:22/23/80-ALC2/2013	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:26/80-ALC2/2013 18.03.2014	Status: Approved
	HQ File :01/80/050/00448/AM14/	RLA File :53/24/040/00007/AM14/	Lic.No/Date:5310017874 31.12.2013	
Decision : The Committee decided to ratify norms on the basis of C&PC letter No. 46011/21/2009-PC-II dated 13.03.2014 (Copy is to be forwarded to RA and firm).				

	RLA may take necessary action accordingly.
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61	Case No.:9/26/80-ALC2/2013	Party Name:MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:26/80-ALC2/2013 18.03.2014	Status: Deferred
	HQ File :01/80/050/00575/AM14/	RLA File :05/24/040/00381/AM14/	Lic.No/Date:0510376193 15.01.2014	Defer Date:29.04.2014
	Decision : The Committee noted that the firm's application has been sent to C&PC on 07.03.2014 for examination and comments. The Committee further noted that firm's clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) as asked vide DES-I letter dated 07.03.2014 has not been received and decided the following: (i) to await comments of C&PC; (ii) to send reminder to the firm. Case is deferred to 29.04.2014			

62	Case No.:1/23/80-ALC2/2013	Party Name:APEX TEST TECHNOLOGIES,	Meet No/Date:26/80-ALC2/2013 18.03.2014	Status: Deferred
	HQ File :01/80/050/00427/AM14/	RLA File :07/24/040/00310/AM14/	Lic.No/Date:0710101331 17.01.2014	Defer Date:29.04.2014
	Decision : The Committee decided to ask the firm to furnish the following information according to DIPP ID Note No. 12/40/2014-TSW/62 dated 18.03.2014: 1. Quantity of export products in Nos. also in addition to their weight. 2. Information in respect of Sl. No. 3, 5 & 11 of Standard Deficiency Format, export product wise. 3. Detailed calculations/basis for the quantities of import items Case is deferred to 29.04.2014.			

63	Case No.:51/23/80-ALC2/2013	Party Name:GL&V INDIA PRIVATE LIMITED	Meet No/Date:26/80-ALC2/2013 18.03.2014	Status: Approved
	HQ File :01/80/050/00477/AM14/	RLA File :31/83/040/00204/AM14/	Lic.No/Date:3110062278 23.01.2014	
	Decision : The Committee decided to ratify norms on the basis of MSME UO Note No. 30(134)/13-ME dated 24.02.2014 (Copy is to be forwarded to RA and firm). RLA may take necessary action accordingly.			

64	Case No.:3/26/80-ALC2/2013	Party Name:ALPINE COILS LLP	Meet No/Date:26/80-ALC2/2013 18.03.2014	Status: Deferred
	HQ File :01/80/050/00569/AM14/	RLA File :04/24/040/00254/AM14/	Lic.No/Date:0410155295 17.02.2014	Defer Date:29.04.2014
	Decision : The Committee decided to ask the firm to furnish the following information according to DIPP ID Note No. 12/40/2014-TSW/64 dated 18.03.2014: 1. Material of construction of import items at Sl. No. 1 to 4 (LWC) and 5 to 12 (ACR Pipe) 2. Information in respect of Sl. No. 3, 4 & 5 of Standard Deficiency Format, export product wise. 3. Information in respect of Sl. No. 11 of Standard Deficiency Format for import items at Sl. No. 1 to 12, export product wise. 4. Information in respect of Sl. No. 6, 8 & 9 of Standard Deficiency Format for import items at Sl. No. 13 to 25, export product wise. Case is deferred to 29.04.2014.			

65	Case No.:10/26/80-ALC2/2013	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:26/80-ALC2/2013 18.03.2014	Status: Deferred
	HQ File :01/80/050/00576/AM14/	RLA File :05/23/040/00476/AM14/	Lic.No/Date:0510379678 18.02.2014	Defer Date:29.04.2014
	Decision : The Committee decided to ask the firm to furnish the following information according to DIPP ID Note No. 12/40/2014-TSW/65 dated 18.03.2014: - Information in respect of Sl. No. 3, 4, 5, 11 & 14 of Standard Deficiency Format, export product wise. - Quantity of import item at Sl. No. 1 in meters also in addition to its weight. - Quantities of import items at Sl. No. 2 to 6 & 10 to 12 in Nos. also in addition to their weights. Case is deferred to 29.04.2014.			

66	Case No.:4/26/80-ALC2/2013	Party Name:JOHNSONMATTHEY INDIA PVT. LTD.	Meet No/Date:26/80-ALC2/2013 18.03.2014	Status: Deferred
	HQ File :01/80/050/00570/AM14/	RLA File :05/23/040/00483/AM14/	Lic.No/Date:0510380001 21.02.2014	Defer Date:29.04.2014
	Decision : The Committee noted that the firm's application has been forwarded to MSME on 12.3.2014 for examination and comments which is under their examination and decided to remind MSME for expediting their comments. Case is deferred to 29.04.2014.			

67	Case No.:5/26/80-ALC2/2013	Party Name:JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:26/80-ALC2/2013 18.03.2014	Status: Deferred
	HQ File :01/80/050/00571/AM14/	RLA File :05/23/040/00485/AM14/	Lic.No/Date:0510380003 21.02.2014	Defer Date:29.04.2014
	Decision : The Committee noted that the firm's application has been forwarded to MSME on 12.3.2014 for examination and comments which is under their examination and decided to remind MSME for expediting their comments. Case is deferred to 29.04.2014.			

68	Case No.:6/26/80-ALC2/2013	Party Name:JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:26/80-ALC2/2013 18.03.2014	Status: Deferred
	HQ File :01/80/050/00572/AM14/	RLA File :05/23/040/00482/AM14/	Lic.No/Date:0510380000 21.02.2014	Defer Date:29.04.2014
	Decision : The Committee noted that the firm's application has been forwarded to MSME on 12.3.2014 for examination and comments which is under their examination and decided to remind MSME for expediting their comments. Case is deferred to 29.04.2014.			

69	Case No.:7/26/80-ALC2/2013	Party Name:JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:26/80-ALC2/2013 18.03.2014	Status: Deferred
	HQ File :01/80/050/00573/AM14/	RLA File :05/23/040/00484/AM14/	Lic.No/Date:0510380002 21.02.2014	Defer Date:29.04.2014
	Decision : The Committee noted that the firm's application has been forwarded to MSME on 12.3.2014 for examination and comments which is under their examination and decided to remind MSME for expediting their comments. Case is deferred to 29.04.2014.			

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70	Case No.:8/26/80-ALC2/2013	Party Name:JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:26/80-ALC2/2013 18.03.2014	Status: Deferred
	HQ File :01/80/050/00574/AM14/	RLA File :05/23/040/00486/AM14/	Lic.No/Date:0510380004 21.02.2014	Defer Date:29.04.2014
Decision : The Committee noted that the firm's application has been forwarded to MSME on 12.3.2014 for examination and comments which is under their examination and decided to remind MSME for expediting their comments. Case is deferred to 29.04.2014.				

71	Case No.:1/26/80-ALC2/2013	Party Name:TOSHIBA JSW POWER SYSTEM PRIVATE LIMITED	Meet No/Date:26/80-ALC2/2013 18.03.2014	Status: Deferred
	HQ File :01/80/050/00567/AM14/	RLA File :04/24/040/00213/AM14/	Lic.No/Date:0410155774 03.03.2014	Defer Date:29.04.2014
Decision : The Committee noted that the firm's application has been forwarded to DHI on 14.3.2014 for examination and comments which is under their examination and decided to remind DHI for expediting their comments. Case is deferred to 29.04.2014.				

S.No.607

Case No. A/R-111	M/s. Poly	HQF.No.01/80/050/00390/AM12/DES.I	Lic. No. & date
Meeting No.26/14	Medicure Ltd.,	RA.F.No.05/24/040/00238/AM12	0510304858
Date: 18.03.2014	New Delhi	Revision of norms	dt.10.10.2011

Decision : The Committee decided to modify norms on the basis of C&PC letter No. 46011/106/2009-PC-II dated 13.02.2014 (Copy is to be forwarded to RA and firm).

RLA may take necessary action accordingly.

S.No.608

Case No. A/R-10	M/s. Minda Sai	HQF.No.01/80/050/00903/AM08/DES.I	Lic. No. & date
Meeting No.26/14	Ltd., Mumbai	RA.F.No.03/95/040/00474/AM08	0310440650
Date: 18.03.2014		Amendment / revision of norms	dt.23.08.2007

Decision : The Committee noted that firm has not replied to deficiency letter dated 09.01.2014 followed by reminder dated 27.02.2014 and decided to send final reminder to firm failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 29.04.2014.

S.No.609

Case No. A/R-48	M/s. Gas Tech	HQF.No.01/80/050/00575/AM13/DES.I	Lic. No. & date
Meeting No.26/14	Engineering India	RLA, No.05/23/040/00447/AM13	0510345184
Date: 18.03.2014	Pvt. Ltd., Faridabad	Request for addition of import items in subject authorization	dt.07.02.2013

Decision : The Committee noted that firm has not replied to deficiency letter dated 16.01.2014 followed by reminder dated 28.02.2014 and decided to send final reminder to firm failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 29.04.2014.

S.No.610

Case No. A/R-67	M/s. BIO-Tech	HQF.No.01/80/050/00559/AM13/DES.I	Lic. No. & date
Meeting No.26/14	Vision Care Pvt.	RLA, No.08/24/040/00065/AM13	0810112711
Date: 18.03.2014	Ltd., Ahmedabad	Request for revision of norms	dt.18.06.2012

Decision : The Committee noted that firm has not replied to deficiency letter(D/L) dated 23.12.2013 sent by C&PC directly followed by DGFT reminder dated 27.02.2014 sent alongwith the copy of D/L given by C&PC and decided to send final reminder to firm failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 29.04.2014.

S.No.611

Case No. A/R-70	M/s. Gastek	HQF.No.01/80/050/00509/AM07/DES.I	Lic. No. & date
Meeting No.26/14	Engineering (P)	RLA, No.05/24/040/00346/AM07	0510188500
Date: 18.03.2014	Ltd., New Delhi	Request for revision of norms	dt.08.08.2006

Decision : The Committee noted that firm has not replied to deficiency letter dated 28.02.2014 and decided to send reminder to firm. Case is deferred to 29.04.2014.

S.No.612

Case No. A/R-71	M/s. Daewon India Autoparts Pvt. Ltd., Thiruvallur(TN)	HQF.No.01/80/050/00374/AM13/DES.I	Lic. No. & date 0410140372 dt.11.10.2012
Meeting No.26/14		RLA, No.04/24/040/00142/AM13	
Date: 18.03.2014		Request for fixation of norms	

Decision : The Committee noted that the firm's reply has been forwarded to DHI on 12.3.2014 for examination and comments which is under their examination and decided to remind DHI for expediting their comments. Case is deferred to 29.04.2014.

S.No.613

Case No. A/R-72	M/s. Accu-Fix	HQF.No.01/80/050/00505/AM13/DES.I	Lic. No. & date
Meeting No.26/14	Precision Tools	RLA, No.34/24/040/00220/AM13	3410035737
Date: 18.03.2014	Pvt. Ltd., Baroda	Request for fixation of norms	dt.26.12.2012

Decision : The Committee noted that firm has not replied to deficiency letter dated 09.12.2013 followed by reminder dated 16.01.2014, final reminder dated 27.02.2014 and decided to await 15 days more to receive reply from the firm failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 29.04.2014.

S.No.614

Case No. A/R-81	M/s. Hari	HQF.No.01/80/050/00233/AM13/DES.I	Lic. No. & date
Meeting No.26/14	Machines Ltd.,	RLA, No.23/24/040/00001/AM13	2310003202
Date: 18.03.2014	Sundergarh, Orissa	Request for fixation of norms	dt.10.07.2012

Decision : The Committee noted that firm has not replied to deficiency letter dated 05.02.2014 and decided to send reminder to firm. Case is deferred to 29.04.2014.

S.No.615

Case No. A/R-104	M/s. SMC Pneumatics (India) Pvt. Ltd.,	HQF.No.01/80/171/00210/AM14/DES.I	Lic. No. & date
Meeting No.26/14	GautamBudh Naagar	RLA, No.05/24/040/00394/AM12	0510316837
Date: 18.03.2014		Request for fixation of norms	dt.17.02.2012

Decision : The Committee noted that firm has not replied to deficiency letter dated 06.01.2014 followed by reminder dated 28.02.2014 and decided to send final reminder to firm failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 29.04.2014.

S.No.616

Case No.	A/R-	M/s. IFB Industries Limited, Kolkata	HQF.No.01/80/162/00047/AM14/DES.I	Lic. No. & date
129				

Meeting No.26/14	RLA, No.02/73/040/00818/AM92 RLA, No.02/73/040/00026/AM93 RLA, No.02/73/040/00881/AM92 RLA, No.02/73/040/01020/AM90 RLA, No.02/73/040/00203/AM93 RLA, No.02/73/040/00075/AM93 RLA, No.02/73/040/03976/AM90 RLA, No.02/73/040/01827/AM90 RLA, No.02/73/040/00227/AM91 RLA, No.02/73/040/00014/AM91 RLA, No.02/73/040/00750/AM92	(i) 3321963 dt.30.04.1992 (ii) 3327432 dt.29.09.1992 (iii) 3321987 dt.19.05.1992 (iv) 3204053 dt.21.07.1989 (v) 3388496 dt.30.03.1993 (vi) 3227504 dt.04.12.1992 (vii) 3206667 dt.01.11.1989 (viii) 3204858 dt.09.08.1989 (ix) 3262973 dt.05.02.1991 (x) 3259424 dt.28.02.1992 (xi) 3325249 dt.30.06.1992
Date: 18.03.2014	Request for amendment / revision of norms	

Decision : The Committee noted that the firm's replies dated 04.03.2014 & 12.03.2014 have been forwarded to DHI on 12.3.2014 & 14.03.2014 respectively for examination and comments which is under their examination and decided to await their comments. Case is deferred to 29.04.2014.

S.No.617

Case No. A/R-145	M/s. Berco Undercarriages (India) Pvt. Ltd., Hyderabad	HQF.No.01/80/050/00131/AM14/DES.I RLA, No.09/24/040/00625/AM13 Request for revision of norms	Lic. No. & date 0910055625 dt.28.03.2013
Meeting No.26/14			
Date: 18.03.2014			

Decision : The Committee decided to modify norms on the basis of MSME UO Note No. 30(71)/13-ME dated 27.02.2014 (Copy is to be forwarded to RA and firm).

RLA may take necessary action accordingly.

S.No.618

Case No. A/R-146	M/s. Birla Furukawa Fibre Optics Ltd., Salcette, Goa	HQF.No.01/80/050/00113/AM14/DES.I RLA, No.17/24/040/00042/AM14 Request for revision of norms	Lic. No. & date 1710005395 dt.28.03.2013
Meeting No.26/14			
Date: 18.03.2014			

Decision : The Committee noted that the firm's request dated 28.01.2014 have been forwarded to D/o Telecommunication on 07.3.2014 for examination and comments which is under their examination and decided to await their comments. Case is deferred to 29.04.2014.

S.No.619

Case No. A/R-147	M/s. Fenix Process Technologies Pvt. Ltd., Pune	HQF.No.01/80/050/00135/AM14/DES.I RLA, No.31/83/040/00013/AM14 Request for revision of norms	Lic. No. & date 3110058143 dt.30.04.2013
Meeting No.26/14			
Date: 18.03.2014			

Decision : The Committee decided to ask the firm to furnish information in respect of Sl. No. 5 of SDL as per the comments of DIPP representative present in the meeting . Case is deferred to 29.04.2014.

S.No.620

Case No. A/R-148	Reference received from Addl. DGFT, Mumbai of M/s. Alstom India Ltd., Mumbai	HQF.No.01/80/050/00399/AM14/DES.I RLA, No.03/94/040/00696/AM14 Amendment in the description of import item No.1,2,5&6.	Lic. No. & date 0310756972 dt.06.11.2013
Meeting No.26/14			
Date: 18.03.2014			

Decision : The Committee noted that the RA, Mumbai's letter dated 07.02.2014 have been forwarded to DHI on 07.3.2014 and the case is under examination DHI. The Committee decided to await DHI comments. Case is deferred to 29.04.2014.

Sl.No.621

Case No. C – 09	M/s. MTAR Technologies Pvt. Ltd., Hyderabad	HQ F.No.01/80/162/00462/AM13/DES-I
Meeting No.26/14		Fixation of input output wastage Ad-hoc Norms for the export product "Oil & Gas Exploration components, Catalina Hot Box & Aero Space Parts" in respect of 100% EOU –reg.
Date: 18.03.2014		

Decision : The Committee noted the DHI representative suggestion to decided the case as per Sub-Committee report . The Committee also noted that comments of DIPP and MSME are also required for ratification of norms of AA in respect of some import items and decided to send the same to DIPP and MSME for examination and comments. Case is deferred to 29.04.2014.

Sl.No.622

Case No. C – 12	M/s. Tyco Electronics Corporation India Pvt. Ltd., Bangalore	HQ F.No.01/80/162/00361/AM14/DES-I
Meeting No.26/14		Fixation of Scrap/Wastage norms Of 100% EOU for the export product "Connectors, Parts of Connectors, Terminals & Contacts for Wires & Cables etc." –reg.
Date: 18.03.2014		

Decision : The Committee noted that the firm has been asked to furnish recommendation of MSME, Chennai in respect of modification of subject AA which has not been received and decided to send reminder to the firm . Case is deferred to 29.04.2014.

S.No.623

Case No. A/R-149	M/s. Pranita Engineering Solutions Pvt. Ltd.,	HQF.No.01/80/050/00083/AM14/DES.I	Lic. No. & date
Meeting No.26/14		RLA, No.07/24/040/00503/AM13	0710094700
Date: 18.03.2014		Ratifications of norms	dt.08.04.2013

Decision : The Committee noted that the firm has been asked to furnish information as per deficiency letter dated 27.05.2013 sent to them earlier, vide letter dated 11.3.2014 and further communication has also been sent on 13.03.2014 to the firm and decided to await reply of the firm. Case is deferred to 29.04.2014.

S.No.624

Case No. A/R-150	M/s. Pranita Engineering Solutions Pvt. Ltd.,	HQF.No.01/80/050/00312/AM13/DES.I	Lic. No. & date
Meeting No.26/14		RLA, No.07/24/040/00043/AM13	0710088185
Date: 18.03.2014		Ratifications of norms	dt.14.05.2012

Decision : The Committee noted that the firm has been asked to furnish information as per deficiency letters dated 05.10.2012, 20.11.2012 & 11.4.2013 sent to them earlier, vide letter dated 11.3.2014 and further communication has also been sent on 13.03.2014 to the firm and decided to await reply of the firm. Case is deferred to 29.04.2014.

S.No.625

Case No. A/R-151	M/s. Pranita Engineering Solutions Pvt. Ltd.,	HQF.No.01/80/050/00313/AM13/DES.I	Lic. No. & date
Meeting No.26/14		RLA, No.07/24/040/00180/AM13	0710090071
Date: 18.03.2014		Ratifications of norms	dt.03.08.2012

Decision : The Committee noted that the firm has been asked to furnish information as per deficiency letters dated 05.10.2012, 20.11.2012 & 11.4.2013 sent to them earlier, vide letter dated 11.3.2014 and further communication has also been sent on 13.03.2014 to the firm and decided to await reply of the firm. Case is deferred to 29.04.2014.

S.No.626

Case No. A/R-152	M/s. Pranita Engineering Solutions Pvt. Ltd.,	HQF.No.01/80/050/00765/AM10/DES.I	Lic. No. & date
Meeting No.26/14		RLA, No.07/24/040/00393/AM10	0710070031
Date: 18.03.2014		Ratifications of norms	dt.15.02.2010

Decision : The Committee noted that firm has requested to reconsider their reply dated 21.9.2010 vide their letter dated 08.02.2014 which has been forwarded to DIPP 11.3.2014. It was observed that the case was given to DIPP because

it pertains to commodities under purview of DIPP. Case is deferred to 29.04.2014.

S.No.627

Case No. A/R-153	M/s. Engineering Pvt. Ltd.,	PSK Pvt.	HQF.No.01/80/050/00584/AM13/DES.I	Lic. No. & date
Meeting No.26/14			RLA, No.07/24/040/00420/AM13	0710092968
Date: 18.03.2014			Ratifications of norms	dt.08.01.2013

Decision : The Committee noted that the firm's representation has been forwarded to DIPP on 11.3.2014 for examination and comments which is under their examination and decided to await DIPP comments. Case is deferred to 29.04.2014.

S.No.628

Case No. A/R-154	M/s. Plast Tech Engineering		HQF.No.01/80/050/00367/AM13/DES.I	Lic. No. & date
Meeting No.26/14			RLA, No.04/24/040/00136/AM13	0410140373
Date: 18.03.2014			Ratifications of norms	dt.11.10.2012

Decision : The Committee decided to ratify norms on the basis of C&PC letter No. 46011/22/2013 dated 05.03.2014 (Copy is to be forwarded to RA and firm).

RLA may take necessary action accordingly.

S.No.629

Case No. A/R-155	M/s. Plast Tech Engineering		HQF.No.01/80/050/00122/AM14/DES.I	Lic. No. & date
Meeting No.26/14			RLA, No.04/24/040/00030/AM14	0410146308
Date: 18.03.2014			Ratifications of norms	dt.17.05.2013

Decision : The Committee noted that the firm's representation has been forwarded to C&PC on 11.3.2014 for examination and comments which is under their examination and decided to await C&PC comments. Case is deferred to 29.04.2014.
